

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD

CP.47/2001 in OA.1093/99

dt.5-7-2001

Between

K. Balasubrahmanyam

: Applicant/
Petitioner

and

1. General Manager
SC Rly., rep. UOI
Railnilayam, Secunderabad

2. Divnl. Rly. Manager
SC Rly., Guntakal Divn
Guntakal

3. Sr. Divnl. Personnel Officer
SC Rly., Guntakal Divn.
Guntakal

: Respondents/
Contemnors

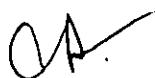
Counsel for the applicant : S. Ramakrishna Rao
Advocate

Counsel for the respondents : D.F. Paul
SC for Railways

Counsel

Hon. Mr. Justice V. Rajagopala Reddy, VC

Hon. Mr. M.V. Natarajan, Member (Admn.)



Order

Oral order (per Hon. Mr. Justice V. Rajagopala Reddy, VC)

Heard the counsel on either side.

2. In the orders passed in the OA, a direction was given to the respondents to call the applicant to come to the office and take his thumb impression as to identify himself in order to finalise the pensionary benefits.

3. The respondents submitted in the reply that though a letter dated 3-11-2000 has been sent to the applicant to attend the office on any working days the applicant did not turn up.

4. We do not find any disobedience of the orders passed by the Tribunal. Hence, the CP is closed.

Keerthy
(M.V. Natarajan)
Member (Admn.)

Govindaraj
(V. Rajagopala Reddy)
Vice Chairman

Dated : 5 July, 2001
Dictated in Open Court

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